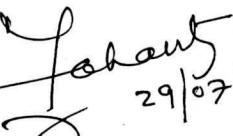


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O.A.No. 544 OF 2001

ORDER DATED 29-07-2002.

Heard Mr.S.K.Samantray, learned Counsel for the Applicant and Mr.R.C.Rath, learned Additional Standing Counsel (Railways) appearing for the Respondents. A Memorandum has been filed by Mr.Samantray, Advocate for the Applicant with a prayer to withdraw this Original Application as it is stated that the reliefs claimed (by the applicant, in this Original Application) have already been granted by the Respondents to the Applicant. The said factum has also been disclosed by the Respondents in their counter filed in this case.

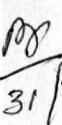
In the said premises, the reliefs claimed by the Applicant having been granted, this Original Application stands disposed of. In the said facts and circumstances, parties to bear their own costs.


29/07/2002

(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

Copy of order
dt. 29/7/02 issued
to the Counsel for
both sides.


S.O.


31/7/02